

<p>CHIEF JUSTICE AND S R.KRISHNA KUMAR</p>	<p>13/04/2022</p>	<p>ORDER ON I.A.No.1/2022 Heard Sri. S. Vivek Reddy, learned applicant in I.A.No.1/2022 and perused the application and docu Accepting the reasons stated in the application, I.A.No.1/2022 applicant is permitted to come on record as additional responc and amended cause title to be filed by the next date of I.A.No.2/2022 is filed by respondent No.9, impleading applican dated 03.03.2022 passed by this Court directing that the proc conducted/held by any group, political or non-political organisat at a park known as Freedom Park, Bengaluru, is coming in the w the Karaga festival, which is one of the oldest festivals that celebrated in the State of Karnataka with a history of over 3 contended that Karaga is a folk dance festival which is regarded a begins from Dharmarayaswamy temple at Thigalarpet. This ter Pandavas in the country. The Karaga festival is basically the celeb festival is celebrated annually in the Chaitra (March/April) month State of Karnataka, mainly by the Tigala community. The festival c ideal woman and the Goddess of strength (shakti), as she eme womanhood after all the trials and tribulations she was put thro that the aforesaid order passed by this Court is coming in the w on the full moon night and as such, the order dated 03.03.2022 for the present year viz., 2022. 4. Having regard to the afores averments made in the application, we deem it just and appr dated 03.03.2022 and permit celebration of Karaga Mahotsava festival on 16.04.2022 in Bengaluru City, after ensuring that hindrance or impediment to the traffic in this regard. 5. Interim the said extent by making it clear that the remaining terms and c said interim order will continue and remain in force till the I.A.No.2/2022 is disposed of. Re-list after Summer Vacation, 2022.</p>
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